

(2018) 08 CHH CK 0055

Chhattisgarh High Court

Case No: Writ Petition (HC) No. 18 Of 2018

Vedprakash Mehar

APPELLANT

Vs

State Of Chhattisgarh And Ors

RESPONDENT

Date of Decision: Aug. 1, 2018

Hon'ble Judges: Ajay Kumar Tripathi, CJ; Prashant Kumar Mishra, J

Bench: Division Bench

Advocate: Harshawardhan Jaisawal, U.N.S. Deo

Final Decision: Dismissed

Judgement

Ajay Kumar Tripathi, CJ

1. The Habeas Corpus petition was filed by the Petitioner who claims himself to be the husband of Respondent No.2, namely, Trishna Mehar. He has

alleged in the Habeas Corpus petition that she is being illegally detained against her will by Respondent No.3 one Shobhit Shrivastava who said to be

an astrologer and resident of Varanasi.

2. The Court directed the Respondent-State authorities to file their response and from the covering memo, it is evident that because of a marital

discord between the Petitioner and his wife, she seems to have walked out of the matrimonial home and is living with her brother in Bhilai for which

statements have been made before the police, which are brought on record. It is more a case of matrimonial discord rather than a case of illegal

detention of the wife of the Petitioner.

3. In view of this position, the Habeas Corpus petition is dismissed.

Petitioner may take recourse of law which may be otherwise available to him.